

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 563/MP/2014

Subject : Petition under Regulation 12 and 13 of the Central Electricity Regulatory Commission (Deviation Settlement Mechanism and related matters) Regulations, 2014 dated 6.1.2014 (as amended).

Date of hearing : 26.2.2015

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member

Petitioner : Monnet Ispat and Energy Limited

Respondents : Chhattisgarh State Load Despatch Centre and others

Parties present : Shri M.G. Ramachandran, Advocate, MIEL
Ms. Poorva Saigal, Advocate, MIEL
Shri Avinash Menon, Advocate, MIEL
Shri Rahul Singh, MIEL

Record of Proceedings

Learned counsel for the petitioner submitted that the present petition has been filed seeking direction to the respondents to allow the regional entity to receive deviation charges in case of over injection being less than 12% of the schedule in MW or 150 MW whichever is lower in each time block when the frequency in the grid is less than 50 Hz and such over injection benefits the grid.

2. Learned counsel for the petitioner further submitted that the issues raised in the prayers (a) and (b) of the petition have already covered under the Central Electricity Regulatory Commission (Deviation Settlement Mechanism and related matters) (First Amendment) Regulations, 2014. However, with regard to prayer (c) regarding adjustment of the amount already paid by the petitioner to SLDC, Chhattisgarh, the learned counsel for the petitioner requested the Commission to issue notice to the respondents.

3. After hearing the learned counsel for the petitioner, the Commission directed to admit the petition and issue notice to the respondents.

4. The Commission directed the petitioner to serve copy of the petition on the respondents immediately. The respondents were directed to file their replies by

19.3.2015 with an advance copy to the petitioner, who may file its rejoinder, if any, on or before 27.3.2015.

5. The petition shall be listed for hearing on 9.4.2015.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**